

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND THIRD REPORT

SHRI ASOKE KRISHNA DUTT (Dum Dum): Sir, I beg to present the Hundred and third Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Forty-ninth Report on three Government Hospitals in Delhi relating to the Ministry of Health and Family Welfare.

12.35 hrs.

COMPANY SECRETARIES BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move for leave to introduce a Bill to make provision for the regulation and development of the profession of Company Secretaries.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to make provision for the regulation and development of the profession of Company Secretaries."

The motion was adopted.

SHRI SHANTI BHUSHAN: I introduce the Bill.

12.36 hrs.

MATTERS UNDER RULE 377

(i) **REPORTED CURTAILMENT OF FACILITIES AND BENEFITS TO EMPLOYEES OF THE CENTRAL PUBLIC WORKS DEPARTMENT WORKING ON MAHINDER HIGHWAY PROJECT IN NEPAL**

DR. VASANT KUMAR PANDIT: (Rajgarh) Sir, I want to make a statement on the following matter of urgent public importance.

In 1965 several employees were selected by the CPWD for the purpose of working on projects under the Colombo Plan at Nepal. Over 1,500 technicians were working on the projects Senuli Pokharo Road and East-West Highway in Nepal under the Indian Cooperation Mission, Kathmandu. These projects were completed in 1970. Thereafter they were posted to work on Mahinder High Way Project based employees enjoyed all the benefits and facilities as are given to all other CPWD employees in India. After their posting on the Mahinder High Way Project, suddenly without giving any reason, their facilities and benefits were curtailed. These Nepal-based workers are now under going great hardship and harassment. Several representations, strikes and agitations have gone unheeded by the CPWD.

I urge upon the Government to mitigate these grievances and end the tools-down strike started by them from 21st February.

(ii) **REPORTED STRIKE BY TRANSPORTERS OF DIESEL IN MAHARASHTRA**

श्री केशवराव धोंडे (नांदेड़) : सवर साहब, मैं रूल 377 के अनुसार अत्यन्त महत्वपूर्ण मामले को धाप की अनुमति से यहाँ पर पेश कर रहा हूँ। महाराष्ट्र के अन्दर डीजल से जाने वाले टंकर वालों द्वारा हड़ताल करने की बजह से किसानों पर उस का बहुत ही बुरा असर पड़ा है। ग्रामल इंजन बन्द हो चुके हैं, ट्रक्स व ट्रैक्टरों का चलना मुश्किल हो गया है और किसानों को अपना गन्ना और दूसरी पैदावार कारखानों और मंडियों पर ले जाना बहुत मुश्किल हो गया है। इसलिये खेतों में अपनाज और गन्ना सड़ रहा है, लाखों रुपये का नुकसान हो रहा है। इस महत्वपूर्ण मामले को मैं फौरन इन्साफ मिलाने के लिये धाप की अनुमति से पेश कर रहा हूँ। पैट्रोलियम मंत्री महोदय से मैं गुजारिश करूँगा कि इस बारे में वह फौरन कौमिस कर के इस हड़ताल को खत्म कर के किसानों की मदद करें। जयकान्ति।

(iii) **REPORTED NOTICES OF STRIKE GIVEN BY THE UNIONS OF TEXTILE MILL WORKERS.**

SHRI DHIRENDRA NATHBASU (Katwa): Mr. Speaker, all Unions of

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